

**COURT-I  
APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO.112 of 2019 &  
IA NOS. 1355 & 1007 OF 2019**

**Dated : 7<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Mahindra Sanyo Special Steel Private Limited ... Appellant(s)  
Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. S.K. Rungta, Sr. Adv.  
Ms. Pratiti Rungta  
Mr. Sunit Pargal  
Mr. Shivankur Shukla for R-1

Mr. Ashish Singh  
Mr. Anup Jain  
Ms. S. Rama for R-2

Mr. Anand K. Ganesan for R-3

**ORDER**

**[IA No 1355 of 2018 for Condonation of delay in filing reply]**

For the reasons stated in the application, delay of 86 days in filing the reply is condoned. Application is allowed and disposed of.

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IA NO. 1007 OF 2019**

Finally, objections by the other respondents, if any, shall be filed within four weeks from today i.e. on or before 03.09.2019, failing which it shall be taken as nil.

List the matter for hearing on **05.09.2019.**

**(S. D.Dubey)  
Technical Member**

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**(Justice ManjulaChellur)  
Chairperson**